

1	2	3	4
11.	Tamil Nadu	7	30.67 lacs
12.	Telangana	1	1.93 lacs
13.	Tripura West	1	7.50 lacs
14.	Uttar Pradesh	7	52.50 lacs
	TOTAL	32	197.40 lacs

#### Advisory to TV channels

3267. SHRI SUSHIL KUMAR GUPTA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the country has been seeing an alarming increase in the incidences of lynching in the last few years;

(b) whether Government sent out an advisory to TV channels to comply with the Supreme Court's directions to electronic media to condemn lynching and mob violence; and

(c) if so, the response from the TV channels?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRAKASH JAVADEKAR): (a) to (c) All private satellite TV channels are required to adhere to the Programme and Advertising Codes as prescribed in the Cable Television Networks (Regulation) Act, 1995 and the Rules framed thereunder. Appropriate action is taken as per the rules whenever violation of the said Codes is established.

In light of the judgement of the Hon'ble Supreme Court of India dated 17.07.2018 and 24.09.2018 in the WP (Civil) No. 754 of 2016, the Ministry of Information & Broadcasting issued advisories on 28.09.2018 and 27.01.2020 to TV and Radio channels for broadcast/telecast of messages on Radio and Television in respect of incidents of violence and mob-lynching.

Ministry of Home Affairs had also issued an advisory on 04.07.2018 regarding "incident of lynching of persons by Mobs fuelled by rumours of lifting/kidnapping of children" to all States/UTs.